135 Written Answers

f[THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): (a) : Yes, Sir.

(b) It will not be in the public interest to disclose the details.]

पांचवीं योजना के दौरान स्थापित किए जाने वाले उर्वरक संयंत्र

934. डा० भाई महावीरः क्या पैट्रो-लियम और रसायन मंत्री यह बताने की कृपा करेगे कि:

(क) क्या यह सच है कि पांचवी योजना के दौरान जिन 11 नये उर्वरक संयंतों को स्थापित करने का विचार है उन सभी का प्रबंध भारतीय उर्वरक निगम के अधीन रखा जायेगा; और

(ख) यदि हां, तो इस संबंध में क्यौरा क्या है और यदि नहीं, तो इन संयंतों का प्रबंध किस प्रकार करने का विचार है ?

[FERTILISER PLANTS TO BE SET UP DURING FIFTH PLAN PERIOD

934. DR. BHAI MAHAVIR : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that all the new eleven fertiliser plants which are proposed to be set up during the Fifth Plan period will be placed under the management of the Fertilisers Corporation of India; and

db) if so, what are the details in this regard and if not, how these plants are proposed to be managed ?]

पैट्रोलियम और रसायन मंत्रालय में उप-मंती (थी दलबीर सिंह) : (क) जी नहीं ;

(ख) प्रत्येक परियोजना की मलकीयत का निर्धारण किया जायेगा; और जब सभी सम्बद्ध तथ्यों को ध्यान में रखते हुये उनके कार्यान्वयन के लिए अनुमति दी जायेगी।

TIME DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) -(a) No, Sir._____ (b) The ownership of individual projects woluld be determined, as and when they" are cleared for implementation, taking into account all relevant factors.]

HEAVY WATER PLANT AT NANGAL

935. SHRI DEBANANDA AMAT : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that the present Heavy Water Plant built at a cost of Rs. 31 crores at Nangal will be scrapped; and

(b) if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY PETROLEUM OF AND CHEMICALS (SHRI DALBIR SINGH) : (a) and (b) The question of continued operation of the facilities presently available-at Nangal for production of heavy water will be reviewed when the expansion scheme, which is currently under implementation, is completed. In doing so, all relevant factors like availability of power, economics of production, etc. will be kept in view.

INVESTMENT BY PUBLIC FINANCIAL INSTITU-TIONS IN INCHEK TYRES LTD. AND NATIONAL RUBBER MANUFACTURING COMPANY LTD.

936. SHRI DWUENDRALAL SEN

GUPTA : SHRI BHUPESH GUPTA : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) The total investments by the different public financial institutions in M/s. Inchek Tyres Ltd. and M/s. National Rubber Manufacturing Co. Ltd. and the invest ments of the House of 'Mukherjees' in each concern;

(b) the cumulative loss sustained by each of the two concerns so far; and

(c) whether the State Bank of India has given any loan to any of the said two companies in course of the last two months ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN): (a) The holdings of L.T.C, U.T.I. and Industrial Development Bank of India in the share capital of